

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
C GEMS AND JEWELS PRIVATE LIMITED****RELEVANT PARTICULARS**

1. Name of Corporate Debtor	C GEMS AND JEWELS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	29-01-1999
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies –Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U36911PB1999PTC022180
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Add.: NH -1 Rajpura Sirhind Highway KM-Stone 242 Vill. Patarsi, Fatehgarh Sahib, Punjab - 140406.
6. Insolvency commencement date in respect of Corporate Debtor	11.07.2025
7. Estimated date of closure of insolvency resolution process	07.01.2026
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Navneet Gupta Reg. No.: IBBI/IPA-001/IP-P000361/2017- 2018/10619 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	H.NO. 1598, Level 1, Sector 22-B, Chandigarh-160022 Email : navguptaca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	H.NO. 1598, Level 1, Sector 22-B, Chandigarh-160022 Email : cirp.cgems@gmail.com
11. Last date for submission of claims	25.07.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **C GEMS AND JEWELS PRIVATE LIMITED** on **11.07.2025**.

The creditors of **C GEMS AND JEWELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **25.07.2025**, to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 11.07.2025
Place: Chandigarh

Sd/-
Navneet Gupta

Interim Resolution Professional for C GEMS AND JEWELS PRIVATE LIMITED
Regn. No.: IBBI/IPA-001/IP-P000361/2017- 2018/10619

Karnataka Bank Ltd.
Your Family Bank. Across India.

Asset Recovery Management Branch
8-B, First Floor, Rajendra Park,
Pusa Road,
New Delhi-110 060

Phone : 011-40591567(Ext-240)
E-Mail : delhiarm@ktbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 28.04.2023, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 30.07.2025, for recovery of Rs.10,82,144.83 (Rupees Ten Lakhs Eighty Two Thousand One Hundred Forty Four and Paise Eighty Three Only) i.e. under Term Loan Account No.452700100352001 along with future interest from 23.12.2024, plus cost, due to the Karnataka Bank Ltd, Ludhiana, Sona Complex G T Road, Millerganj, Ludhiana - 141003, the Secured creditor from (1) Mrs. Satya Rani W/o Mr. Chaman Arora (2) Mr. Manoj Arora S/o Mr. Chaman Arora, both No.(1) and No.(2) are residing same at House No. E-8/850, Sant Nagar, Kakawal Road, Basti Jodhewal, Ludhiana-141000, Punjab State being borrowers/ guarantors/ co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTY:
All that part and parcel of Residential Property measuring 57 Sq.yds. With house building constructed thereon M.C.No.B-XXXII-E-7/235/1 Bearing Plot No.35-min comprised in Khata No. 223/236, 225/238, 228/241, 290/305, 291/306, 292/307, 293/308, khasra No.5 132/1827/320, 587/343, 588/344, 591/344, 243, 244, 586/343, Situated at Village Sekhewal, Locality Know as Heera Nagar, Ludhiana, belonging to Mrs. Satya Rani Boundaries: East: Neighbour West: Mr. Lahwinder Singh North: Neighbour South: Street 24 Wide Reserve Price / Uspt Price below which the property may not be sold: Rs.32,00,000.00 (Rupees Thirty Two Lakh only) Earnest money to be deposited/ tendered: Rs.3,20,000.00 (Rupees Three Lakh Twenty Thousand Only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).
(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)
For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e. www.karnatakabank.com under the head "Mega E-Auction on 30.07.2025".
The E-auction will be conducted through portal https://bankauctions.in/ on 30.07.2025 from 11:30 A.M. to 12:30 P.M. with unlimited extension of 05 minutes. The intending bidder is required to register their name at https://bankauctions.in/ and get the user id and password free of cost and get online training on E-auction (tentatively on 29.07.2025) from M/s.Acolouse, 605A, 6/F, Online, Multivarnam, Ameerpet, Hyderabad-500038, Contact No.040-23836405, Mobile 8142000809, E-mail: info@bankauctions.in.
Date : 11.07.2025 Sd/- For Karnataka Bank Ltd
Place :Ludhiana Chief Manager & Authorised Officer

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF C GEMS AND JEWELS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	C GEMS AND JEWELS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	29-01-1999
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U36911PB1999PTC022180
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Add.: NH -1 Rajpura Sirhind Highway KM-Stone 242 VII. Patarsi, Fatehgarh Sahib, Punjab - 140406.
6. Insolvency commencement date in respect of Corporate Debtor	11.07.2025
7. Estimated date of closure of insolvency resolution process	07.01.2026
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Navneet Gupta Reg. No.: IBB/PA-001/IP-P000361/2017-2018/10619 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	H.NO. 1598, Level 1, Sector 22-B, Chandigarh-160022 Email : navnagupta@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	H.NO. 1598, Level 1, Sector 22-B, Chandigarh-160022 Email : cirp.cgems@gmail.com
11. Last date for submission of claims	25.07.2025
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Website:https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench (Court-II), Chandigarh has ordered the commencement of a corporate insolvency resolution process of the C GEMS AND JEWELS PRIVATE LIMITED on 11.07.2025.

The creditors of C GEMS AND JEWELS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 25.07.2025, to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 11.07.2025 Sd/-
Place: Chandigarh Navneet Gupta
Interim Resolution Professional for C GEMS AND JEWELS PRIVATE LIMITED
Regn. No.: IBB/PA-001/IP-P000361/2017-2018/10619

Karnataka Bank Ltd.
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E-Mail : delhiarm@ktbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

APPENDIX IV (Rule 8(1))
POSSESSION NOTICE (For Immovable Property)

Whereas, undersigned being the Authorised Officer of KARNATAKA BANK LIMITED, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002(54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 9(1) of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 26.05.2023 (corrigendum issued on 17.04.2025) calling upon the borrower/ mortgagor/guarantors: (1) M/s Webson Industries Private Limited, Represented by its Directors: (i) Mr. Anil Kumar Gupta, (ii) Mr. Sandeep Kumar Gupta, Registered Address at: ST No.4, Gurunanakdev Nagar Basti Jodhewal Rahton Road, Ludhiana-141001 (Punjab), (2) Mr. Anil Kumar Gupta S/o Mr. Kanwar Lal Gupta, (3) Mrs. Manu Gupta W/o Mr. Anil Kumar Gupta, (4) Mr. Ishan Gupta S/o Mr. Anil Kumar Gupta, No.(2),(3) and (4) are residing at: House No.221/3, College Road, Civil Lines, Ludhiana, Punjab-141001, (5) Mr. Sandeep Kumar Gupta S/o Mr. Kanwar Lal Gupta, (6) Mrs. Kanika Gupta W/o Mr. Sandeep Kumar Gupta, (7) Mr. Nishant Gupta S/o Mr. Sandeep Kumar Gupta, (8) Mr. Mukul Gupta S/o Mr. Sandeep Kumar Gupta, No.(5),(6),(7), and (8) are Residing at: House No.221/4, College Road, Civil Lines, Ludhiana Punjab -141001 to repay the amount mentioned in the notice being Rs.17,90,78,299.92 (Rupees Seventeen Crore Ninety Lakhs Seventy Eight Thousand Two Hundred Ninety Nine and Paise Ninety Two Only) i.e. (i) Rs.14,14,81,983.31 Under Overdraft A/c No. 452700100352001 along with future interest from 01.05.2023, (ii) Rs.12,69,569.00 Under PS Term Loan A/c No. 4527001800020401 along with future interest from 01.05.2023, (iii) Rs.1,74,01,482.61 Under PS Term Loan A/c No.4527001800027901 along with future interest from 01.05.2023, (iv) Rs.1,89,25,265.00 Under PS Term Loan A/c No.4527001800037001 along with future interest from 01.05.2023 within 60 days from the date of receipt of the said notice.

The borrowers, mortgagors and the guarantors having failed to repay the amount, notice is hereby given to the borrowers, mortgagors, guarantors and the public in general that the undersigned has taken the Possession of the property described herein below in exercise of the powers conferred on him under Sub-Section (4) of Section 13 of Act read with Rule 8 and 9 of the Security Interest Enforcement, Rules 2002 on this the 11th Day of July of the year 2025.

The borrowers, the mortgagors and the guarantors in particular and the public in general is hereby cautioned not to deal with the property mentioned herein below and any dealings with the property will be subject to the charge of Karnataka Bank Limited, Ludhiana Branch for an amount of Rs.19,96,52,841.92 (Rupees Nineteen Crore Ninety Six Lakhs Fifty Two Thousand Eight Hundred Forty One and Ninety Two Paise Only) i.e. (i) Rs.15,90,24,913.31 Under Overdraft A/c No. 452700100352001 along with future interest from 01.02.2024, (ii) Rs.14,22,762.00 Under PS Term Loan A/c No.4527001800023401 along with future interest from 01.02.2024, (iii) Rs.1,88,78,768.61 Under PS Term Loan A/c No.4527001800027901 along with future interest from 01.02.2024, (iv) Rs.2,03,26,298.00 Under PS Term Loan A/c No.4527001800037001 along with future interest from 01.02.2024.Plus Costs.

[The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.]

Description of the Immovable Property

1. All Part and Parcel of Industrial Property, measuring 6589.35 sq yards, comprised in Kharsa Nos. 39/13/1, 14/1, 15/2, 16/1, 16/2, 17, 18, 23, 24, 25, 42/2/2, 3, 4, 5, 6, 7, 8, 9, 12, 13, 14, 17, 18, 19, 20/1, 21, 22, 23, 24, 49/3, 4, 39/7/2, 8/1, 39/13/2, 14/2, 15/1 Khata Nos. 147/161, 108/122, 112/122, 113/127, 114/128 as per jamabandi for the Year 2006-07, situated at Mouja Noonwala, Tehsil & District Ludhiana, registered vide two Sale Deeds - Wasika No.2322 dated 12.10.2010 for the area measuring 4 Kanals 18.50 Marlas and another Sale Deed vide Wasika No.20276 dated 26.02.2009, for the area measuring 5 Kanals 19.20 Marlas in the names of Mr. Anil Kumar Gupta and Mr. Sandeep Gupta. Boundaries: East: Private Passage & Road (288'-0") West: Open Plot of Neighbour (288'-0") North: Road (25'-00" wide) (201'-6") South: Factory of M/s Ishan Packers (201'-6")

2. All Part and Parcel of Open Plot, comprised in Khata No 54/64, 69/80, 81 Kharsa No. 32/3/2/3, 8/2 13/2, 32/9/2, 12/1, 10/2 as per jamabandi for the year 2008-09, measuring 250.00 Square Yards, situated at Plot No.18, Vallab Vihar, Near Gobind Gaudham, Hambran Road, Village Baranahara, Ludhiana belonging to Mr. Ishan Gupta Boundaries: East: Plot No.19 (75'-0") West: Plot No.17 (75'-0") North: Road 30 Wide (30'-0") South: Neighbour (30'-0")

3. Hypothecation of Plant and Machineries belonging to M/s Webson Industries Pvt Ltd, Represented by its Directors.

Place: Ludhiana Sd/- For Karnataka Bank Ltd
Date: 11.07.2025 Chief Manager & Authorised Officer

Four minor students held for murder of principal in Hisar

TRIBUNE NEWS SERVICE
HISAR, JULY 11
The Hansi police have arrested four minor students, aged between 14 and 15, for their alleged involvement in the murder of the principal of Kartar Memorial Senior Secondary School in Bass village, Hisar.

The incident happened on Thursday, when the students allegedly attacked the principal with a knife, leaving him with three stab wounds, as confirmed in the post-mortem report. The victim succumbed to his injuries while being rushed to a private hospital.

According to police, the students were upset over the principal's strict disciplinary approach, including warnings over long hair and bad behaviour. They reportedly planned the attack after being repeatedly reprimanded.

Hansi SP Amit Yashvardhan said two of the students carried out the assault, while the other two provided the weapon. "All four were close friends aged between 14 and 15. Their identities are being withheld as they are minors," the SP said.

The SP said: "Initial questioning revealed that the principal had frequently reprimanded them in an effort to instil discipline, which they viewed as a personal vendetta."

Police also noted that the students were influenced by criminal content on social media, which may have played a role in the violent turn of events.

The breakthrough came through CCTV footage, which captured the attackers fleeing the school premises in uniform. Acting on a tip-off, police tracked the suspects to the bus stand in Mundhal village, still wearing their school uniforms. They were apprehended soon after.

Police, Agri Dept to ensure fair urea, DAP distribution

DEEPENDER DESWAL
TRIBUNE NEWS SERVICE
HISAR, JULY 11
With the kharif sowing season at its peak and fertiliser demand surging, the Haryana Agriculture and Farmers Welfare Department has issued instructions to all Deputy Commissioners to ensure fair and smooth distribution of urea and DAP while cracking down on pilferage to neighbouring states.

According to department officials, while Haryana has adequate stocks of urea, DAP and other fertilisers, tight micro-management at the district level is essential to ensure last-mile availability and prevent irregularities.

"There are clear instructions to Deputy Commissioners to take strict steps to check such pilferage immediately. The administration is concerned about the potential diversion of fertilisers, which may disrupt supply within Haryana and impact genuine farmers," said a senior department official.

To streamline supply and improve accessibility, the department has decided to route 40% of total fertiliser distribution through Hated, Primary Agricultural Credit Societies (PACS) and the cooperative sector.

The department has directed officials to curb black marketing, hoarding and tagging of fertilisers, and has asked for real-time inventory updates through the Fertilizer Monitoring System (FMS) by ensuring all Point of Sale (POS) machines are updated.

In Hisar district, special flying squads comprising agriculture and police department officials have been formed to monitor sales points and prevent diversion of fertiliser. Additionally, checkpoints have been set up along state borders to stop unauthorised transportation.

"These flying squads and checkpoints will help curb black marketing and ensure that fertilisers are transparently delivered to genuine farmers," said Dr Rajbir Singh, Deputy Director, Agriculture.

He said close coordination among field officials and prompt response to complaints will be key to maintaining transparency and availability.

LATEST STOCK POSITION OF UREA (KHARIF 2025)

DISTRICT	STOCK	DISTRICT	STOCK
Ambala	4,926	Karnal	6,938
Bhiwani	7,001	Kurukshetra	4,237
Charkhi Dadri	3,104	Mahendragarh	1,286
Faridabad	2,262	Mewat	5,907
Fatehabad	7,288	Palwal	10,515
Gurugram	1,696	Panchkula	582
Hisar	8,857	Panipat	5,995
Jhajjar	5,415	Rewari	2,152
Jind	16,962	Rohtak	10,514
Kaithal	12,606	Sirsa	7,412
Sonepat	14,840	Yamunanagar	2,921
Total: 1,43,415 MT			
(FIGURES IN METRIC TONNES)			

Despite HC notice, no police action in Sirsa playschool death case so far

ANIL KAKKAR
SIRSA, JULY 11
Despite the Punjab and Haryana High Court taking suo motu cognisance of the tragic death of four-year-old Armaan at an unregistered playschool in Sirsa's Mamera Kalan village of Ellenabad Tehsil, no police action has been taken so far. The Sirsa police have not filed an FIR or started a formal investigation, raising concerns about the handling of the case.

Meanwhile, the District Child Welfare Committee (CWC) has submitted a 20-page report, highlighting gross negligence by the school management and government departments. The report, submitted on Thursday, has been sent to senior officials, including the DC, SP, Women and Child Development Department, and Haryana State Commission for Protection of Child Rights (HSCPCR).

According to CWC officials, the Education Department had claimed that it issued a closure notice to the unregistered school in April 2025. However, the school continued to operate. The report notes that the department failed to provide any proof of actually serving the notice. Despite repeated requests, neither the school nor the department submitted a copy to the committee.

The investigation revealed several alarming details. The playschool was running illegally from a rented residential house without registration or basic infrastructure. There were no CCTV cameras, hygienic toilets, proper ventilation, or trained staff. The building did not meet safety standards, and attendance records were incomplete or missing. The report further found that Bhupender Singh, the person running the school, had no qualifications to operate a playschool.

HC questions dual intimation mode in clerks' recruitment, orders probe

SAURABH MALIK
TRIBUNE NEWS SERVICE
CHANDIGARH, JULY 11
Holding the conduct of Dakshin Haryana Bijli Vitran Nigam Ltd (DHBVNL) and Uttar Haryana Bijli Vitran Nigam Ltd (UHBVNL) officials "beyond comprehension," the Punjab and Haryana High Court has ordered a preliminary fact-finding inquiry into the dual mode adopted for intimating selected candidates for the posts of lower division clerk (LDC). The Bench asserted that the matter raised "a strong suspicion about the selective manner" in which appointments were handled.

"The act and conduct of the officials of respondents DHBVNL and UHBVNL needs to be probed by an independent agency, in the facts and circumstances of the present case," Justice Harkesh Manuja directed while disposing of two contempt petitions filed through advocate Sachin Jain.

Justice Manuja asserted the petitioners had withdrawn the petitions after being assured of their joining to the LDC posts in DHBVNL. But the court held it could not "keep a blind eye and sit as a fence sitter by treating itself to be a spectator."

Justice Manuja added unfairness at their hands while treating the selected candidates with discrimination was beyond comprehension and the same did not pass the key test of reasonableness, especially under the given facts and circumstances of the matter.

Referring to the record before the Court, Justice Manuja observed the Haryana Staff Selection Commission (HSSC) advertised 946 posts of LDC on their requisition - 478 for DHBVNL and 468 for UHBVNL.

The selection process concluded in 2019, and successive selection lists recommended around 419 candidates initially for DHBVNL, followed by another 71. However, glaring anomalies emerged in how selected candidates were informed about document verification and joining.

The two respondents produced the entire record pertaining to the process of joining. Justice Manuja noted: "Upon perusal of the record, around 240 selected candidates were intimated about their selection and recommendation through personal messengers; whereas around 190 candidates out of the same selection and recommendation list were served/informed through registered post."

The court added: "Of out 240 selected/recommended candidates, those who were informed by the respondent through personal messenger, 220 joined the department; whereas out of 190 those who were allegedly served through registered post, merely 20 came forward to join the services; this fact itself raises a suspicion about the selective manner..."

Justice Manuja directed the high court's Registrar Vigilance to conduct an inquiry into whether DHBVNL and UHBVNL have any written rules, guidelines or policy regarding calling selected candidates for joining, why personal messengers were deployed for 240 candidates while 190 were served through post, and why no uniform method was adopted for intimating all candidates.

RAMGARH LUDHIANA BRANCH

APPENDIX-IV
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised Officer of the Bank of India, Ramgarh Ludhiana Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with rule 9(1) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03.05.2025 calling upon the borrower Mr. Satnam Singh & Mrs. Anu Rani to repay the amount mentioned in the notice being Rs. 20,26,145.70 (Rupees Twenty Lakh Twenty Six Thousand One Hundred Forty Five And Seventy Paise Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 8th day of July of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India Ramgarh Ludhiana Branch for the aforesaid amount plus interest thereon and costs etc.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of One property (One Kothi No.287, Measuring 80 Sq. Yds., Comprised in the Kharsa No. 27/16/2, 17,38/5,38/12/22,35/4,25,37/1,35/18/2,23, Khata No. 62/83,64/86,67,65/88,66/89, Jamabandi for the year 2005-06 (at Present Khata No. 64/87,66/90-91, 67/82,68/93, Jamabandi for the year 2010-11), situated in the Village "Bhamanihurd", HB No. 180, Abadi Jan Colony, Tehsil and District Ludhiana. As per sale deed bearing wasika No. 2022-23/106/175/2 dated 19/09/2022, standing in the name of Anu Rani W/o Satnam Singh and Satnam Singh S/o Rattan Chand. Boundaries: On the North by Kothi No. 288 adjoining 40'-0", On the South by Kothi No. 286 adjoining 40'-0", On the East by Street 24 wide adjoining 18'-0", On the West by Plot No. 255-256 adjoining 18'-0".

DATE: 08.07.2025 PLACE: LUDHIANA AUTHORISED OFFICER

Karnataka Bank Ltd.
Your Family Bank. Across India.

Asset Recovery Management Branch
8-B, First Floor, Rajendra Park,
Pusa Road,
New Delhi-110 060

Phone : 011-40591567(Ext-240)
E-Mail : delhiarm@ktbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

APPENDIX IV (Rule 8(1))
POSSESSION NOTICE (For Immovable Property)

Whereas, undersigned being the Authorised Officer of KARNATAKA BANK LIMITED, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002(54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 9(1) of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 22.04.2025 calling upon the borrower/ mortgagor/guarantors: (1) M/s. Mayas Enterprises, Represented by its Proprietor, Mr. Harmeet Singh, Registered Address: Shop No. 08, First Floor, Guru Nanak Dev Market, Ludhiana, Punjab -141003, (2) Mr. Harmeet Singh S/o Late Mr. Ajit Singh, (3) Mrs. Sehleen Kaur W/o Mr. Gurjot Singh, (4) Mr. Gurjot Singh S/o Mr. Harmeet Singh, (5) Mrs. Jaipreet Kaur W/o Mr. Harmeet Singh, All No.(2) to (5) are residing at: House No.625-R, Model Town, Ludhiana, Punjab -141003, to repay the amount mentioned in the notice being Rs.4,36,95,354.03 (Rupees Four Crore Thirty Six Lakhs Ninety Five Thousand Three Hundred Fifty Four and Three Paise Only) i.e. (i) Rs.3,23,57,753.89 Under Overdraft A/c No. 452700100350901 along with future interest from 01.04.2025, (ii) Rs.1,13,37,600.14 Under PSTL A/c No. 452700180003301 along with future interest from 11.04.2025 within 60 days from the date of receipt of the said notice.

The borrowers, mortgagors and the guarantors having failed to repay the amount, notice is hereby given to the borrowers, mortgagors, guarantors and the public in general that the undersigned has taken the Possession of the property described herein below in exercise of the powers conferred on him under Sub-Section (4) of Section 13 of Act read with Rule 8 and 9 of the Security Interest Enforcement, Rules 2002 on this the 11th Day of July of the year 2025.

The borrowers, the mortgagors and the guarantors in particular and the public in general is hereby cautioned not to deal with the property mentioned herein below and any dealings with the property will be subject to the charge of Karnataka Bank Limited, Ludhiana Branch for an amount of Rs.4,41,46,851.03 (Rupees Four Crore Forty One Lakh Forty Six Thousand Six Hundred Fifty One and Paise Three Only) i.e. (i) Rs.3,27,14,095.89 Under Overdraft A/c No. 452700100350901 along with future interest from 01.05.2025, (ii) Rs.1,14,32,555.14 Under PSTL A/c No. 452700180003301 along with future interest from 11.05.2025, plus costs.

[The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.]

Description of the Immovable Property

Property 1. All that part and parcel of Residential Plot bearing Plot No. 40 measuring 1447 Sq. yards, situated in Mahavir Enclave, Near Magnet Resorts, Barewal Awana Village, Ferozpur Road, Ludhiana, Punjab- 141027, belonging to Mrs. Shehni, North: Boundaries: East: House of Neighbour, West: Farm House #41 of Mr. Bhamani, Road (50'-00" Wide), South: Plot #33 of Mr. Kapoor

Property 2. All that Part and Parcel of Residential Plot bearing MC No. B-XVIII-93 (Portion), situated on Plot No.597-R (Portion), measuring 203.625 sq. yards (as per documents), 211.25 sq. Yards (as per actuals), Near Aditya Jailey Chowk, Model Town, Ludhiana, Punjab-141002, belonging to Mr. Harmeet Singh. Boundaries: East: Road (59'-31/2" + Road curve 13'-7"), West: Seller (Portion of 597-R) (70'-6"), North: Plot No 602-L, (52'-7") South : Road (44'-10")

Place: Ludhiana Sd/- For Karnataka Bank Ltd
Date: 11.07.2025 Chief Manager & Authorised Officer

Man gets 14-year jail for rape, abduction, abetment to suicide

SIRSA, JULY 11
A Fast-Track Special Court in Sirsa has sentenced a 25-year-old man, Jai Ram, to 14 years of rigorous imprisonment in a case involving the rape of a minor, kidnapping and abetment to suicide. The accused was also convicted under the Protection of Children from Sexual Offences (POCSO) Act. The verdict was delivered by Additional Sessions Judge Dr Naresh Kumar Singhal today.

According to public prosecutor Amit Mehta, the case was registered at Rania police station on July 23, 2021. The investigation revealed that the accused lured the minor girl on the pretext of marriage and took her to a hotel in Sirsa, where she was sexually assaulted. Upon discovering that the accused was already married, the girl consumed poison and later died during treatment.

Police collected testimonies from the girl's family, hotel staff and other witnesses. A handwritten note and her mobile phone were recovered during the investigation, alongside medical and forensic evidence that strengthened the case.

The court awarded 5 years under Section 363 IPC for kidnapping, 7 years under Section 366 IPC for abduction with intent to exploit, 10 years under Section 376 IPC for rape, 10 years under Section 306 IPC for abetment to suicide and 14 years under Section 4 of the POCSO Act for sexual assault on a minor.

All sentences will run concurrently, resulting in a total effective jail term of 14 years. The court also imposed fines of Rs 5,000 under Section 363, Rs 10,000 each under Sections 366, 376, and 306 and Rs 50,000 under the POCSO Act. — OC

SC refuses to take up plea, asks Chhoker to surrender today

TRIBUNE NEWS SERVICE
NEW DELHI, JULY 11
Refusing to entertain his petition against a Punjab and Haryana High Court order, the Supreme Court on Friday asked former Congress MLA from Haryana Dharam Singh Chhoker to surrender on July 12 in connection with a Rs 1,500-crore money laundering case.

Arrested by the Enforcement Directorate on May 4 from a five-star hotel in New Delhi, Chhoker claimed that he was subjected to physical assault during the arrest. The high court had granted him interim bail last month to undergo a surgery at a hospital of his choice.

Terming the bail as a "one-time measure", the high court had, however, on June 19, ordered him to surrender before the jail authorities by 5 pm on July 12.

On behalf of Chhoker, senior lawyer Ashok Aggarwal told a Bench of Justices Rajesh Bindal and R Mahadevan that the high court erred in not extending the time to surrender for the ex-MLA. "The petitioner, a senior citizen and political adversary of the ruling dispensation in the state of Haryana, has been arrested by the Enforcement Directorate in complete violation of the mandate of Article 21 of the Constitution, without following due process of law," he contended.

"His case fell within the exception under the first proviso to Section 45(1) of the PMLA (being 'sick or infirm'), there was no justification in limiting the grant of interim bail till July 12, and imposing an arbitrary embargo that it be treated as a 'one-time measure'. Such a condition is ex-facie unreasonable and constitutionally impermissible," Aggarwal said.

